

*of Government's Decision
to Implement Mandal Com-
missions Recommendations*

Central Vigilance Commission. Considerations of space do not permit giving details of the remedial measures and vigilance action taken in respect of each of the aforesaid paras.

31a *Government Department*
Contracts Placed by DGS&D on Foreign Suppliers

2815. SHRI RAMESHWAR PATIDAR: Will the Minister of COMMERCE be pleased to state:

(a) the total number of contracts placed by the Directorate General of Supplies and Disposals to Foreign Suppliers, either directly or through their Indian Agents during 1 January 1990 to 15 July 1990;

(b) the number and value of contracts given to suppliers registered with DGS&D and those not registered with DGS&D separately;

(c) the quantum of commission payable to Indian agents separately for contracts on registered and unregistered firms; and

(d) the maximum percentage of commission payable to an Indian agent against any individual contract where funds have been provided from Defence Ministry estimates?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) During the period 1st January 1990 to 15th July 1990, DGS&D placed 365 contracts on foreign suppliers.

(b) 88 contracts valuing Rs. 12.23 crores were placed on Suppliers registered with DGS&D and remaining 277 contracts valuing Rs. 41.83 crores were placed on suppliers not registered with DGS&D.

(c) and (d) The quantum of Commission is decided on the merits of each case depending on the nature of services to be rendered by the agents. The commissions payable in cases mentioned in paras (a) and (b) above have been between 2% and 10%.

31a
Average duty levels on Raw materials

2816. SHRI YADVENDRA DATT: Will the Minister of FINANCE be pleased to state:

(a) whether any proposal has mooted to reduce the average duty levels on raw materials, component and capital goods to 30 to 40 per cent by 1994-95; and

(b) if so, the results to be achieved thereby?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

12.00 hrs.

RE. SITUATION ARISING OUT OF GOVERNMENT'S DECISION TO IMPLEMENT MANDAL COMMISSION'S RECOMMENDATIONS

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I want to say that there should be either a Calling Attention or a full-fledged discussion on this issue.

MR. SPEAKER: Please take your seat. You were told not to raise this issue again. You please sit down.

(Interruptions)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, this has been going on since last week and I have been repeatedly saying that the Government should have initiated a discussion on this issue, on its own. (Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): May I submit to you that this subject is too important to be dealt with in a short time. We, therefore, desire and re-